

Veteran filmmaker K. Viswanath dead

Hyderabad, Feb 3: Dadasaheb Phalke awardee and renowned filmmaker Kasinadhuni Viswanath died at a private hospital. He was 92.

Viswanath was unwell for some time and was suffering from age-related issues, sources said. He passed away at the hospital around midnight Thursday.

Viswanath, popularly known as ‘Kalatapasvi’, was born in February 1930 in Andhra Pradesh.

A prominent name not just in Telugu cinema but also in Tamil and Hindi films, he became the 48th recipient of the Dadasaheb Phalke award, the highest recognition in



Indian cinema. He was conferred with the award for the year 2016.

Telangana Chief Minister K Chandrasekhar Rao expressed his condolences over the death of Viswanath, a release from the Chief Minister’s Office said.

Viswanath, who started his journey as a sound artiste, directed award-

winning films such as “Sankarabharanam”, “Sagara Sangamam”, “Swati Mutyam”, “Saptapadi”, “Kaamchor”, “Sanjog” and “Jaag Utha Insaan” in his long career that included an equally successful stint in front of the camera.

His other honours include Padma Shri in 1992, five National Awards, 20 Nandi Awards (given by the Andhra Pradesh government) and 10 Filmfare trophies including the Lifetime Achievement award.

Viswanath, who made 50 movies since 1965, was a celebrated filmmaker in the Telugu film industry. He had also been active in Tamil and

Hindi cinema.

He debuted as a director with “Aatma Gowravam”, which starred Akkineni Nageswara Rao and won the Nandi Award for the best feature film.

The filmmaker followed it with “Chelleli Kapuram”, “O Seeta Katha”, “Jeevana Jyoti” and “Sarada”.

Viswanath also ventured into mainstream acting, working in movies like “Swarabhishekam” (which he directed as well), “Pandurangadu”, “Narasimha Naidu”, “Lakshmi Narasimha” and “Seemasimham”, “Kuruthipunal”, “Kakkai Siraginilae” and “Bagavathi”, among others.

SriLankan Airlines to attract Indian Tourists



New Delhi, Feb 3- To attract more Indian customers, SriLankan Airlines said it will start operations from additional three cities in India, including Ahmedabad. At present, it flies out of nine Indian cities. The state-owned airline entity has also launched a new marketing campaign specific to the Indian market, so Indians can start coming back to the politically-battered country.

The company has launched its new marketing campaign ‘Dil Full of Sri Lanka’ where it’s bundling one plus one tickets for flyers along with four and five star hotel stays at lower costs. For this, it has tied up with select travel agents to retail these. In a week, the airline does about 60-75 flights to and from India.

For SriLankan Airlines,

the business started to finally pick up after the covid-19 pandemic in December 2021. But the country ran out of fuel and then had a change in regime which also led to running out of aviation fuel. When it did not have any aviation fuel for two months, the company stopped over in India to take fuel stops to buy jet fuel from vendors in Chennai and started to tanker fuel from here. The company is currently using its own operational cash flows as interest rates don’t allow companies to borrow too much from institutions. Outbound trips from India are expected to account for \$42 billion by 2024 with approximately 80 million passport holders and a growing population being major contributors to the increase, as per a report titled, Outbound Travel and Tourism: An

Opportunity Untapped by Sector Advisory, Nangia Government and Public Andersen LLP and FICCI.

INTEGRATED HITECH LTD
No.150/115,116, Cisons Complex, III Floor, Montleth Road, Egmore, Chennai-600 008.
Phone: 044-42145221, E-mail : etds@easttax.com, easttax.ih@gmail.com
Website: www.easttax.com, CIN: L72300TN1993PLC024583, GST.NO. 33AAAC6420RIZE.

Notice is hereby given that the company tried its best to locate the following persons named as Promoters of Integrated Hitech Limited (CIN: L72300TN1993PLC024583) but could not locate them.

Details of the person as under:

Sr no	Name of the Promoter	Address
1	V. Radha Mohan	16, Broun Stone Apts, Nangamliakkam, Chennai-600034.
2	T. Prabhakar	110, Eldams Road, Chennai-600018.
3	Chandrashekar	16, Broun Stone Apts, Nangamliakkam, Chennai-600034.
4	Daniel Selvaraj	10, North Masi St, Madurai-625001.
5	Palani Kumar	31, Moores Road, Chennai-600006.

The company Published this notice as a part of compliance to provide the details of the above said persons (named as Promoters) to BSE / SEBI as a part of Compliance of Revocation of suspension of Trading of the equity shares of the company.

The company and/or company request the persons named herein above to contact the undersigned and/or company immediately and person who is having Knowledge of the above mentioned persons do hereby requested to contact the company and the company will suitably revert them.

For Integrated Hitech Limited
Sd/-
A. Gerald Ebenezer
Managing Director
(DIN: 02026613)
Place : Chennai
Date : 01/02/2023

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. TRICHY ENERGY LIMITED**

1	Name of Corporate Person	M/S. TRICHY ENERGY LIMITED
2	Date of Incorporation of Corporate Person	02 nd JULY 1997
3	Authority under which Corporate Person is Incorporated / Registered	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999TN1997PLC038549
5	Address of the Registered Office of Corporate Person	C/O. MR.SHIV SHANKAR SHAHU CHARTERED ACCOUNTANT, NO.4 (OLD NO.16), PATTABIRAMAN STREET, 2ND FLOOR, CHENNAI-600079, TAMIL NADU
6	Liquidation Commencement Date of Corporate Person	02 nd FEBRUARY 2023
7	Name, Address, E-mail Address, Telephone Number and the Registration Number of the Liquidator	Name: VISWANATHAN RAJAGOPALAN Address: PLOT NO.4, 1/787A, DEIVANAI NAGAR, II STREET, MADIPAKKAM, CHENNAI - 600091, TAMIL NADU E-MAIL: viswanathan.rip@gmail.com MOBILE: 63792 52059 REG.NO: IBB/PA-003/ICAI-N-00275/2020-21/13069
8	Last Date for Submission of Claims	04 th MARCH 2023

Notice is hereby given that the M/s. Trichy Energy Limited has commenced Voluntary Liquidation on 02nd February 2023.

The stakeholders of M/s. Trichy Energy Limited are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before 04th March 2023 to the Liquidator at the address mentioned in the above Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
REG. NO: IBB/PA-003/ICAI-N-00275/2020-21/13069
DATE: 3rd February, 2023
PLACE: Chennai

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. TRICHY POWER LIMITED**

1	Name of Corporate Person	M/S. TRICHY POWER LIMITED
2	Date of Incorporation of Corporate Person	02 nd JULY 1997
3	Authority under which Corporate Person is Incorporated / Registered	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999TN1997PLC038548
5	Address of the Registered Office of Corporate Person	C/O. MR.SHIV SHANKAR SHAHU CHARTERED ACCOUNTANT, NO.4 (OLD NO.16), PATTABIRAMAN STREET, 2ND FLOOR, CHENNAI-600079, TAMIL NADU
6	Liquidation Commencement Date of Corporate Person	02 nd FEBRUARY 2023
7	Name, Address, E-mail Address, Telephone Number and the Registration Number of the Liquidator	Name: VISWANATHAN RAJAGOPALAN Address: PLOT NO.4, 1/787A, DEIVANAI NAGAR, II STREET, MADIPAKKAM, CHENNAI - 600091, TAMIL NADU E-MAIL: viswanathan.rip@gmail.com MOBILE: 63792 52059 REG.NO: IBB/PA-003/ICAI-N-00275/2020-21/13069
8	Last Date for Submission of Claims	04 th MARCH 2023

Notice is hereby given that the M/s. Trichy Power Limited has commenced Voluntary Liquidation on 02nd February 2023.

The stakeholders of M/s. Trichy Power Limited are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before 04th March 2023 to the Liquidator at the address mentioned in the above Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
REG. NO: IBB/PA-003/ICAI-N-00275/2020-21/13069
DATE: 3rd February, 2023
PLACE: Chennai

Impressive performance of Kavitha enthralls audience

Captivating abhinaya and scintillating footwork marked Kavitha Maanas at the Bharat Nrithya Utsav organised by Parthasarathy Swami sabha at RK Swamy Auditorium.

Kavithaa Maanas performed four dance pieces depicting the range of the Bharatanatyam repertoire, incorporating the three elements of ‘Nritha’, ‘Nritya’ and ‘Natyaa’. She started her performance with Chatusra Alarippu with madhurashtakam, followed by Varnam - engum niraantha param Porule, Chaliye kunjanno and Sri Ramachandra Kripalu and end with Kaapi thillana.

Kavitha Maanas is a disciple of Kalaimamani T.M. Sridevi and grand-disciple of Prof. Sudharani



Raghupathy. She started learning

Bharatnatyam at the age of 7 under Late Shri S. Natarajan of Bhagavatha Mela fame and completed her Arangetram in the Lakshmi Narasimha temple in Melattur during the illustrious Bhagavatha Mela festival. For the last 5 years, she has been under the tutelage of T. M. Sridevi.

Under her Guru’s guidance, Kavitha has performed at various Sabhas in Chennai including Anusham Arts Academy, Mylapore Fine Arts, and at multiple festivals across Tamil Nadu including the Natyarpana Maha Shivratri Utsav, Natyanjali Thanjavur, etc. Kavitha has also performed at the Chithirai Festival, 2022 hosted by the Guruvayoorappan Asthika Samajam in Chennai.

Precise footwork marks Garima Arya’s Kathak performance



The Kathak dancer Garima Arya performed at the Bharat Nrithya Utsav organised by Parthasarathy Swami sabha at RK Swamy Auditorium.

After a short invocation to lord Siva Shiva stuti – Angikam, the dancer’s pure dance brought into play

all the Kathak intra-forms in style - the slickness of sudden freezes, and movements of neck and wrist joints impeccable in tala and subtlety - with the Madhurashtakam - this depicts the beauty of lord Krishna and his leelas

Kullu’s online bookings for tourism-related services soon

Kullu, Feb 3- Tourists visiting the city of Kullu will soon be able to book various tourism-related services online through a web portal being developed by the state government.

The visitors will be able to book hotels, trekking, rafting, paragliding and other tourism-related activities and pay for these online. The portal will also prevent fleecing by service providers.

The portal is expected to boost tourism industry of the region. Besides, it will ensure safety of tourists as only authenticated operators and service providers will be listed on the portal.

The Tourism Department held a meeting under the chairmanship of Kullu Deputy Commissioner (DC) Ashutosh Garg. District Tourism Development Officer (DTDO) Sunayna Sharma and presidents of all organisations related to the tourism industry of the region attended the meeting.

Natish Kumar and Harish Shandilya from Map My India company, selected by the state government for making the web portal, gave details about loading information, login and booking of adventure sports and hotels on the web portal.

They said that district-wise information of the entire state would be available on the portal. The portal would also display photographs of activities, sites and heritage of districts.

The Kullu DC said QR codes of all paragliding operators, rafters, trekking operators, hotels and other adventure activities would also be available on the web portal so that tourists could book tourism-related activities at their own convenience.

The DC said officials would meet again to discuss changes required on the portal that were to be made by the Tourism Department.

NAME CHANGE

My Son **G. KIRTHIK**,
Date of Birth: 05/05/2019,
Residing at, No.26,
Keeraikollai, Railway Gate
North Side, Nagapattinam
- 611001, shall henceforth be known as
G.SAI KANTHAN.
GANESAN
(Father)

NOTICE
M/s Apollo Hospitals Enterprise Ltd.
Chennai

Notice is hereby given that share certificates for 1000 equity shares of M/s.Apollo Hospitals Enterprise Limited, standing in my name and bearing the following distinctive number have been lost by me. I request that Company to issue duplicate share certificate in lieu thereof.

Any person who has a claim for the said shares should lodge such claim to the company by written communication addressed to M/s Apollo Hospitals Enterprise Limited, Secretarial Department, Ali Towers, 3rd Floor, 55, Grems Road, Chennai - 600 006 within 15 days from the date of this notice, after which the company will proceed to issue duplicate share certificate(s) in lieu of the original share certificate(s) as requested by me without further information.

Folio No.	Name of the Share Holder	Share Certificate Nos.	Distinctive Nos.	Quantity
			From	To
1673	DATT S C	351674	4231351	4232350 1000

Place : Chennai
Date: 03/02/23

Name of the Holder : Datt S C

U GRO U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount	Description of Secured Asset(s)
1. Sri Balaji Medicals 2. Mrs. Krishnaveni B 3. Mr. Kalaiavan T LAN No. HCFCHESCE000010 08015	Demand Notice: 01-02-2023 Demand Amount: Rs. 29,96,355/-	All that piece and parcel of the immovable property being land measuring an extent of 5 Cents i.e. 2180 S.q.ft. approximately comprised in Survey Number 198/61, New Survey Number 198/98, situated in Puthupattinam Village, within the Sub-Registration District of Thirukazhukundram, bounded on the North by: Mohammad Yacoob Saibu property, South by: Vijaya Annal Property, East by: Road and West by: Mohammad Yakub Saibu Property, Ayisha Beebi property situate within the registration district of Chengalpattu and Sub-Registration district of Thirukalkundram

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to **ATTACH AND/OR SEAL** the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

SD/-
Pinaki Paul (Authorised Officer)
For UGRO Capital Limited

Date: 03-02-2023
Place: Chennai

